

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.361/2017 in O.A.No.540/2011

Monday, this the 11th day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Shive Kumar
Aged about 56 years
S 34, Bukharpura (Nathansh Puram)
Behind Jain Temple
PO Sandhana Road
Kankar Khera, Meerut 251001

(Mr. M K Bhardwaj, Advocate)

..Applicant

Versus

1. Sh. Santosh Kumar Mal
Commissioner
Kendriya Vidyalaya Sangathan
18 Institutional Area
Shaheed Jeet Singh Marg
New Delhi
2. Sh. D.K. Srivastava
Joint Commissioner
Kendriya Vidyalaya Sangathan
18 Institutional Area
Shaheed Jeet Singh Marg
New Delhi

..Respondents

(Mr. S Rajappa, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Mr. S Rajappa, learned counsel appearing for respondents placed on record a copy of order dated 28.11.2017 whereby the directions of this Tribunal dated 10.02.2017 passed in O.A. No.540/2011 stand complied with. Mr. M K Bhardwaj, learned counsel for applicant submits that the

applicant may be allowed liberty to approach the respondents in case any grievance is still not redressed. Prayer allowed.

2. With these observations, the contempt proceedings are dropped, the judgment having been substantially complied with.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

December 11, 2017
/sunil/